

**BENCH-I****NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

T.P.No. 09/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R****ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company	Shantinath Commercial Pvt.Ltd.-Versus-Tantia Construction Ltd.		
Under Section	271-272		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

(1) Ms. IRAM HASSAN, Adv } For SB1  
(2) Mr. DEBAYAN SEN, Adv }  
(3) Mr. JISHNU CHAKRABARTY, Adv.

Im Hassan  
Adv  
16/1/18

(1) Mr. ~~SATARUP~~ SATARUP BANARJEE, Adv }  
(2) Mr. S. DASGUPTA, Adv } For TANTIA  
(3) Mr. S. BAZ, Adv }

16/01/18

**ORDER**

Ld. Counsel for the financial creditor and the corporate debtor is present. No one is present from the petitioner's side.

By our order dated 02/01/2018 we have passed order that petition filed under Section 9 of the Insolvency and Bankruptcy Code, 2016 (I & B Code) will be heard on merit on 16/01/2018. Before passing this order earlier we have passed order on 02/08/2017 that the petition is to be heard on the ground of maintainability. Therefore, the petition is to be heard on merit.



List it on 14/02/2018 for admission.

sd

(Jinan K.R.)  
Member (J)

sd

(V.P.Singh)  
Member (J)